



IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.202
IB-17(ND)/2023

IN THE MATTER OF:

M/s. Northern ARC Capital Ltd.

.... **APPLICANT/PETITIONER**

Vs.

Pioneer Fabricators Pvt Ltd.

.... **RESPONDENT**

SECTION

U/s 7 IBC Code 2016

Order delivered on 26.09.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Deepak Biswas, Mr. Harshit Gupta, Advocates

For the Respondent : Mr. Shivam Gautam & Mr. Karan Gandhi, Advocates

ORDER

Learned Counsel appearing for the Applicant has submitted that the matter has been settled and seeks liberty to withdraw the present petition. Liberty granted.

IB-17(ND)/2023 **dismissed as withdrawn** in view of the statement made by the Learned Counsel appearing for the Applicant.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)